



**IN THE INCOME TAX APPELLATE TRIBUNAL,  
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI GEORGE MATHAN, JUDICIAL MEMBER  
AND ARUN KHODPIA, ACCOUNTANT MEMBER**

**ITA No.59/CTK/2020**

Assessment Year : 2015-16

Sri Aditya Agrawal, Dharmasala Chowk, Bargarh.	Vs.	Pr. CIT, Sambalpur
PAN/GIR No.AXAPA 1897 N		
<b>(Appellant)</b>	..	<b>( Respondent)</b>

Assessee by : Shri P.K.Mishra, AR (Withdrawal application)  
Revenue by : Shri M.K.Gautam, CIT DR

**Date of Hearing : 13 /9/2022**

**Date of Pronouncement : 13/9/2022**

**ORDER**

**Per Bench**

This is an appeal filed by the assessee against the order of the Id Pr. CIT, Sambalpur dated 29.3.2019 passed u/.263 of the Act in Appeal No. Pr. CIT/SBP./263/24/2018-19 for the assessment year 2015-16.

2. Shri P.K.Mishra, Id AR appeared for the assessee and Shri M.K.Gautam, Id CIT DR appeared for the revenue.

3. At the time of hearing, Id AR of the assessee submitted that the assessee has filed application under Vivad se Viswas Scheme, 2020 and has also received Form No.3. It was his prayer that the assessee may be

permitted to withdraw the appeal. The assessee has also filed a letter to that effect. Consequently, the appeal filed by the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order dictated and pronounced in the open court on 13/9/2022.

Sd/-  
**(Arun Khodpia)**  
**ACCOUNTANT MEMBER**

sd/-  
**(George Mathan)**  
**JUDICIAL MEMBER**

Cuttack; Dated 13/9/2022  
B.K.Parida, SPS (OS)

**Copy of the Order forwarded to :**

1. The Appellant : Sri Aditya Agrawal,  
Dharmasala Chowk, Bargarh
2. The Respondent: Pr. CIT, Sambalpur
3. The CIT(A)-, Sambalpur
4. DR, ITAT, Cuttack
5. Guard file.  
//True Copy//

**By order**

Sr.Pvt.secretary  
**ITAT, Cuttack**